

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 201  
CP No. (IB)- 98/7/JPR/2020  
Under Section 7 of IBC, 2016

**In the matter of:**

**Vinay Tambi Prop, Amarnath Enterprises** .... **Financial Creditor**

**Versus**

**A. Gangwal Realestate LLP** ... **Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Sagrika Joshi, proxy counsel  
For the Corporate Debtor : Karan Audichya, Adv.

**ORDER**

Heard Ms. Sagrika Joshi, proxy counsel appearing on behalf of Mr. Shivangshu Naval, Adv. for the Petitioner. Mr. Karan Audichya, Adv. appearing on behalf of the Respondent. It is submitted by both the counsels that matter may be settled amicably between the parties. On the request of both the parties, list the matter on 05.07.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 03, 2024